

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application Nos.76925 & 76926 of 2019
and
Excise Appeal Nos.75142,75144 of 2019**

(Arising out of Order-in-Appeal No.179-180/HAL/CE/2018-19 dated 27.09.2018
passed by Commr. of Central Excise (Appeals), Kolkata II)

CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s Vijay Iron Foundry

Garhmirzapur, P.O.-Mashila, Andul, Howrah-711302

Mr. Vijay Kumar Agarwal

545, G.T.Road (South), Howrah-711302

Respondent (s)

APPEARANCE :

None for the Appellant

Shri A. K. Biswas , Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.77322-77323/2019
FINAL ORDER NO.76333-76334/2019**

DATE OF HEARING : 03.10.2019

DATE OF DECISION : 03.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Misc.Applications for withdrawal of appeal stand disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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